

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3869
ANSWERED ON:17.12.2012
OVERCHARGING OF TOLL TAX
Mohan Shri P. C.;Pandurang Shri Munde Gopinathrao

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether some private sector companies are charging unreasonable toll tax on various National Highways of the country in violation of the rules laid down and if so, the details thereof;
- (b) whether the toll operators of Delhi-Agra NH-2, NH-8 and NH-1 have increased toll rates before completion of widening works on these National Highways; and
- (c) if so, the reasons therefor along with the action taken by the Government against these toll operators/companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) No, Madam.

(b) & (c) Yes, Madam. Delhi – Agra section of NH 2 was handed over to the BOT Concessionaire for tolling and 6 laning from 16.10.2012. As per the provisions of the Concession Agreement, the Concessionaire is to collect the toll and do the 6 laning work from the Appointed Date (the date of start of Concession Period). Since, the present fee rate is calculated on the basis of the base rate provided in the fee rules, 2008 duly indexed as per Whole Sale Price Index (WPI) of Dec, 2011, the fee rate is increased. Previous fee rates were continued since 2002 as per Fee Rules, 1997 calculated on the basis of the WPI at that time. The increase in fee rate on NH 1 and NH 8 is as per NH (Fee) Rules, 2008 and as amended as per the provisions of the Concession Agreement.